

**IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.**  
**PRESENT: Thiru.S.Muthuraman B.L.,**  
**Judicial Magistrate No.VI, Madurai**  
**Thursday 3rd day of September 2020**  
**C.M.P.No. 1769/2020**

Manikandan @ Kundumani S/o.Gopinath

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Avaniyapuram P.S.,

Cr.No.1131/2019

U/s.379 IPC

...Respondent/Complainant

The Bail application U/s.167(2) Cr.p.c is coming before me today for bail and filed by Advocate Tr.K.Gunasekara Pandiyan appearing for the accused. Perused the records and this court passing following:

**ORDER**

This application filed on the side of Petitioner/accused U/s. 167(2) Cr.p.c

Heard Petitioner side Records perused. The Learned Counsel for the Petitioner submitted that, the Petitioner has been placed Under Judicial Custody from 19.05.2020 for the alleged offence Under Sections 379 IPC. The investigation Officer did not filed his final report U/s.167(2) Cr.p.c through he is bound to fit it with in 107 days. Hence this Petitioner /accused is entitled to be enlarged on bail.

On perusal of records it is found that, this accused has been placed Under Judicial Custody from 19.05.2020. The I.O did not filed his final report U/s. 173 Crpc within time Stipulated U/s. 167 of Cr.p.c. In the I.O ought to have file his final report with is stipulated period of 107 days. It is Under stood from the Perusal of records that the investigation Not yet to be completed.

In these circumstances, this Petitioner/accused is entitled to be hereby inclined to enlarge bail on his executing a own bond for a sum of Rs. 10.000/- with own sureties to the like sum each conditions. enlarged on bail as per the provision of Sec 167 Cr.p.c.

The bail is also considered Under these Provisions like that Humanitarian .Hence this court is

1. The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and Satisfaction of the Superintendent of Central Prison, Madurai.
2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.
3. He should not indulge in tampering the witness.
4. He shall Co-operate with the investigation agency in Order to Complete the investigation.

Sd/S.Muthu Raman,  
Judicial Magistrate No.VI,  
Madurai

**Copy to:**

The Superintendent ,Central Prison, Madurai .

/True Copy/